

**By E-Mail/Speed post/ Special Messenger**

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-81/2023/ 11526 /A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
Shri Dipankar Bora,  
District & Sessions Judge,  
Tinsukia

Dated Guwahati, the 28<sup>th</sup> November, 2023

Sub:- **Permission to avail HomeTravel Concession (HTC)**  
Ref:- DJT/8957/2023, dated 03.11.2023  
& this Registry's letter No. HC.VII-81/2023/11397/A, dated 21.11.2023

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail HTC for the block period 2022-2023, to travel to your home town Guwahati by using your personal car bearing No. AS-02C-8778 and return back to Tinsukia from Guwahati through the same travel mode, along with your family, w.e.f. 10.11.2023 to 16.11.2023, by the shortest possible route, as per existing Rules.

The HTC permission that was granted to you vide this Registry's letter no. HC.VII-81/2023/11397/A, dated 21.11.2023, has been partially modified by this letter.

Thanking you,

Yours faithfully,

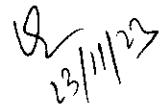


**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-81/2023/11527-11529/A. Dated 28<sup>th</sup> November, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



**REGISTRAR(VIGILANCE)**

